

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 50431/2018

[Arising out of Order-in-Original No. 76/ST/DLH/2017 dated 14.11.2017
passed by the Commissioner (Appeals), Central Tax, Goods and Service Tax,
Central Excise, New Delhi]

PLN CONSTRUCTIONS LTD

17-18, Nehru Place
New Delhi

Appellant

Vs.

**COMMISSIONER (APPEALS),
CENTRAL EXCISE, DELHI 1**

C R Building, I P Estate
New Delhi

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing/ Decision: **07/07/2023**

FINAL ORDER No. 50885 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**